

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

**ITEM No.104**  
**CP(IB) 149 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Suryansh Merchandise India Ltd  
V/s  
Gujarat Ambuja Exports Ltd

.....Applicant

.....Respondent

**Order delivered on 16/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pranav Thakkar, Advocate  
For the Respondent : Mr. Vishal Dave, Advocate

**ORDER**

It is seen that vide order dated 18.03.2024 last opportunity was given to the applicant to comply with the order dated 27.02.2024.

Learned Counsel for the applicant submits that he has filed soft copy of the affidavit of compliance yesterday and physical copy in original is not available with him as the same is in transit.

Hence, request for adjournment as he is unable to file original copy of the compliance affidavit dated 15.04.2024.

Further, both the parties are directed to file their written synopsis giving facts, law and citations, if any, not exceeding three pages.

Re-list on 24.04.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**